

**GOVERNMENT OF NCT OF DELHI  
DELHI DISASTER MANAGEMENT AUTHORITY**

No. F.DDMA/COVID-19/2020/1/293

Dated: 21 .08.2020

**ORDER**

Whereas, the Delhi Disaster Management Authority (DDMA) is satisfied that the NCT of Delhi is threatened with the spread of COVID-19 epidemic, which has already been declared as a pandemic by the World Health Organization, and has considered it necessary to take effective measures to prevent its spread in NCT of Delhi;

And whereas, Delhi Disaster Management Authority has issued various orders/instructions from time to time to all authorities concerned to take all required measures to appropriately deal with the situation;

And whereas, in pursuance of Ministry of Home Affairs, Govt. of India Order as well as DO letter dated 29.07.2020, DDMA has issued Order No. 275 dated 31.07.2020 with regard to extension of lockdown in the containment zones and to maintain status quo (except removal of night curfew) in the territory of NCT of Delhi till the midnight of 31.08.2020. In said order, it was also directed that weekly Bazaars are not allowed till further orders;

And whereas, the current situation of ongoing pandemic of COVID-19 in Delhi has been reviewed during the meeting of Delhi Disaster Management Authority held, through video conferencing, on August 19, 2020 under the Chairmanship of Hon'ble Lt. Governor, Delhi and it has been decided to open one weekly market per day per zone in all three Municipal Corporations of Delhi / New Delhi Municipal Council / Delhi Cantonment Board on trial basis for a week;

Now, therefore, in exercise of powers conferred under section 22 of the Disaster Management Act, 2005, the undersigned, in his capacity as Chairperson, State Executive Committee, DDMA, Govt. of NCT of Delhi, hereby directs all the authorities concerned that one weekly market per day per zone in all three Municipal Corporations / New Delhi Municipal Council / Delhi Cantonment Board shall be allowed to function on trial basis for a week i.e. from 24.08.2020 to 30.08.2020 in NCT of Delhi, except in containment zones, subject to the strict compliance of enclosed Standard Operating Procedure (SOP), and all instructions /guidelines issued by Govt. of India and Govt. of NCT of Delhi from time to time to contain the spread of COVID-19.

Chairman, New Delhi Municipal Council, Commissioners of all three Municipal Corporations & Chief Executive Officer of Delhi Cantonment Board, all District Magistrates of Delhi, their counterpart District Dy. Commissioners of Police and other authorities concerned shall ensure strict implementation of this order & annexed

SOP and take appropriate action against the offenders in case any offences are committed such as not wearing mask, not maintaining social distancing norms, spitting in public places etc. as authorised vide notification dated 13.06.2020 issued by Health & Family Welfare Department, GNCTD as well as under other applicable laws.

 21/8/20

(Vijay Dev)

Chief Secretary, Delhi

**Copy for compliance to:**

1. All Additional Chief Secretaries/Principal Secretaries/Secretaries/HODs of Government of NCT of Delhi / Autonomous Bodies / PSUs / Corporations / Local Bodies.
2. Commissioner of Police, Delhi.
3. Chairman, New Delhi Municipal Council.
4. Pr. Secretary (I&P), GNCTD to ensure vide publicity of this order.
5. Commissioner (South DMC/ East DMC/ North DMC).
6. CEO, Delhi Cantonment Board.
7. All District Magistrates of Delhi.
8. All District DCPs of Delhi.

**Copy for kind information to:-**

1. Pr. Secretary to Hon'ble Lt. Governor, Delhi
2. Addl. Secretary to Hon'ble Chief Minister, GNCTD
3. Secretary to Hon'ble Dy. Chief Minister, GNCTD
4. Secretary to Hon'ble Minister of Health, GNCTD
5. Secretary to Hon'ble Minister of Revenue, GNCTD
6. Secretary to Hon'ble Minister of Labour, GNCTD
7. Secretary to Hon'ble Minister of Social Welfare, GNCTD
8. Secretary to Hon'ble Minister of Food & Supply, GNCTD
9. Pr. Secretary (Home), GNCTD
10. Pr. Secretary (H&FW), GNCTD
11. Pr. Secretary (Revenue-cum-Divisional Commissioner), GNCTD
12. Pr. Secretary (UD), GNCTD
13. All members of State Executive Committee, DDMA, GNCTD
14. System Analyst, O/o Divisional Commissioner, Delhi for uploading of the order on website – [ddma.delhigovt.nic.in](http://ddma.delhigovt.nic.in)
15. Guard file.

**Government of NCT of Delhi**  
**Delhi Disaster Management Authority**

**SOP on preventive measures in Weekly Markets to contain spread of COVID-19**

**1. Background.**

Weekly Markets get frequented by large number of people for shopping and food. To prevent spread of COVID-19 infection, it is important that required social distancing and other preventive measures are followed.

**2. Scope**

This document outlines various generic precautionary measures to be adopted in addition to specific measures to be ensured at particular places to prevent spread of COVID-19.

Weekly Markets in containment zones shall remain closed. Only those outside containment zones would be allowed to open up as per the orders of Delhi Disaster Management Authority (DDMA).

**3. Generic Preventive measures**

Persons above 65 years of age, persons with comorbidities, pregnant women and children below the age of 10 years are advised to stay home. The concerned local authorities to advise accordingly.

The generic measures include simple public health measures that are to be followed to reduce the risk of COVID-19. These measures need to be observed by all Vendors/ Customers in these places at all times.

These include:

- i. Physical distancing of at least 6 feet to be followed as far as feasible.
- ii. Use of face covers / masks to be made mandatory.
- iii. Use of alcohol-based hand sanitizers (for at least 20 seconds) can be made wherever feasible.
- iv. Respiratory etiquettes to be strictly followed. This involves strict practice of covering one's mouth and nose while coughing / sneezing with a tissue / handkerchief/flexed elbow and disposing off used issued properly.
- v. Self-Monitoring of health by all and reporting any illness at the earliest to state and district helpline.
- vi. Spitting shall be strictly prohibited.
- vii. Installation & use of Aarogya Setu App shall be advised to all.
- viii. Only asymptomatic customers / visitors shall be allowed.
- ix. The face cover / mask has to be worn at all times inside the Weekly Market.
- x. Large gatherings / congregations continue to remain prohibited.
- xi. In case of a suspect or confirmed case in the Weekly Markets:
  - a. Place the ill person in a room or area where they are isolated from others.
  - b. Provide a mask / face cover till such time he/she is examined by a doctor.

- c. Immediately inform the nearest medical facility (hospital/clinic) or call the state or district helpline.
- d. A risk assessment will be undertaken by the designated public health authority (district RRT/treating physician) and according further action be initiated regarding management of case, his/her contacts and need for disinfection.
- e. Disinfection of the premises to be taken up if the person is found positive.

**4. All Authorities concerned as well as vendors / customers etc shall ensure the following arrangements and protocol strictly at Weekly Markets:**

**(A) For Vendors:**

1. Each vendor shall be allowed to use 6'x4' area. No joining or merging of stalls will be allowed.
2. Each vendor shall wear a mask. He will also keep Hand Sanitizer ready for the buyers.
3. No plastic / polythene bags will be used below 50 micron. The bio-degradable or cloth bags should be used.
4. Only one vendor plus one helper shall be allowed on each stall i.e. not more than 2 persons shall be allowed to operate stall.
5. There will be atleast 6 feet distance between two stalls of weekly market and no goods shall be allowed to be kept in between the open space of two stalls.
6. There should be adequate distance between vendor and buyer in case of sale / purchase.
7. Not more than 2 buyers shall be allowed to deal at any stall at one time, that too with adequate distancing.
8. Timings of the weekly market operations shall be from 4 PM to 10 PM.
9. There should be proper marking at each stall to ensure social distancing between buyers and vendors.

**(B) For buyers / Customers:**

1. The buyers will be instructed by the vendor as well as by Enforcement Teams of local Authorities / Departments to keep safe distance.
2. The buyers will be asked to use marked spaces in front of every stall.
3. Buyers should bring their own cloth/bio-degradable bags for shopping.

### C. Enforcement Teams:

1. Respective Zonal Dy. Commissioner of concerned local authorities i.e. DMCs / NDMCs / Delhi Cantt. Board shall select the weekly markets for each day which will be opened and it must be ensured that only such weekly markets are made operational where this SOP can be implemented in letter & spirit.
2. Superintendent / Gr.I (DASS) or equivalent rank officer of concerned local authorities to be deployed as Weekly Market Officer who shall remain in the weekly market to ensure the strict compliance of the directions of DDMA including this SOP. He / she must specifically ensure the following:
  - (a) Adequate distance between vendor and buyer.
  - (b) Face cover/ wearing of mask
  - (c) Proper marking for maintaining distance
  - (d) 6 feet distance between two stalls
  - (e) If any case is reported, place the ill person in a room or area where they are isolated from others.
  - (f) No instances of crowding/congregation should take place
  - (g) Spitting be strictly prohibited.
3. The respective Dy. Commissioner of Police shall deploy an officer of suitable seniority in each weekly market who will look after the compliance of orders of DDMA including SOP, National Directives and other instructions issued by Govt. of India / Govt. of Delhi from time to time.
4. Concerned local authorities shall carry out the sanitization of the entire area of market before and after conduct of Weekly Market.
5. The permitted length of the road should be utilized for weekly market without creating any restrictions for free flow of traffic and safety.
6. Respective Zonal Dy. Commissioner of concerned local authorities i.e. DMCs / NDMCs / Delhi Cantt. Board shall be overall incharge for supervision and monitoring of functioning of Weekly Market and enforcement teams in accordance with orders and SOPs of DDMA.

(TO BE PUBLISHED IN PART-IV OF DELHI GAZETTE EXTRA ORDINARY)  
GOVERNMENT OF NATIONAL CAPITAL TERRITORY OF DELHI  
HEALTH & FAMILY WELFARE DEPARTMENT  
9<sup>TH</sup> LEVEL, A-WING, DELHI SECRETARIAT, IP ESTATE, NEW DELHI-110002

No. F. 51/DGHS/PH-IV/COVID-19/PhSecyMw/13087-336 Date: 13/6/2020

**NOTIFICATION**

Whereas, the COVID-19 outbreak has been notified as a "Disaster" for being a critical medical condition and pandemic situation under the "Disaster Management Act, 2005."

And whereas the Delhi Disaster Management Authority has issued detailed guidelines from time to time to contain the spread of COVID-19,

And whereas, instances have come to notice that above guidelines are not being followed in their letter and spirit,

And whereas, rising numbers of COVID-19 cases in NCT of Delhi warrant stricter compliance with the Various directives issued by the Central Government. and the Government. of NCT of Delhi from time to time, pursuant to guidelines of National Disaster Management Authority and the Delhi Disaster Management Authority;

And whereas, to enforce these directives, it has now become imperative to impose penalties by way of fines for a deterrent effect;

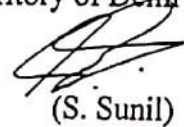
Now, therefore, in exercise of the powers conferred under Section 2 of The Epidemic Disease Act, 1897 and also in view of the guidelines issued by Delhi Disaster Management Authority, Hon'ble Lt. Governor, Delhi is pleased to issue the following regulations:

1. These regulations shall be called The Delhi Epidemic Diseases, (Management of COVID-19) Regulations, 2020.
2. "Epidemic Disease" in these regulations shall mean COVID-19 (Corona Virus Disease 2019)
3. "Authorised Persons" under this Act shall and include
  - a. Secretary (Health & FW), GNCTD;
  - b. Director General Health Services (DGHS), GNCTD;
  - c. District Magistrate,
  - d. Chief District Medical Officer (CDMO),
  - e. Sub Divisional Magistrate (SDM) and District Surveillance Officer (DSO);
  - f. And such officers as may be authorized by Department of Health & Family Welfare, Government. of NCT of Delhi, District Magistrates and Zonal Deputy Commissioners of respective Municipal Corporations of Delhi;
  - g. And the officers of the rank of Sub Inspector and above of Delhi Police.
  - h. The above Authorized Persons shall be empowered to impose a fine of Rs. 500 for the first time and a further fine of Rs. 1000/- for the repeated offence, respectively for violating the directives/guidelines pertaining to the following:-

(Contd...2/-)

- : a :
- a. Observation of quarantine rules.
  - b. Maintaining of social distancing.
  - c. Wearing of Face mask/cover in all public places /workplaces.
  - d. Prohibition of spitting in public places.
  - e. Prohibition on consumption of paan, gutka, tobacco etc in public places.
5. In case any person fails to pay the penalty on the spot, action under Section 188 IPC shall be taken against him by the authorised police officer on receipt of a complaint from any Authorised Persons or on his own.
6. **Protection to Authorized Persons under the Act:** No legal suit or proceedings shall lie against the Authorized Persons for anything done or intended to be done in good faith for ensuring the stricter compliance under these regulations unless proved malafide/otherwise.
7. These regulations shall come into force immediately and shall remain valid for a period of one year from the date of publication of this notification.

By order and in the name of  
Lt. Governor of National Capital Territory of Delhi



(S. Sunil)

Deputy Secretary (H&FW)

No. F. 51/DGHS/PH-IV/COVID-19/Secretary/13087-336 Date: 13/6/2020

Copy to:

1. Addl. Chief Secretary (Transport), Govt. of Delhi
2. Addl. Chief Secretary (Home), Govt. of Delhi
3. Commissioner of Police
4. Chairman, NDMC
5. Commissioner(SDMC/NDMC/EDMC)
6. Pr. Secretary to Hon'ble LG, Raj Niwas, Delhi
7. Additional Secretary to Hon'ble CM, Govt of Delhi
8. OSD to Hon'ble Minister of Health
9. OSD to Chief Secretary, Govt. of Delhi
10. All Pr. Secretaries/Secretaries/HODs/Heads of all Autonomous Bodies/Institutions/Colleges under Govt. of NCT of Delhi
11. Secretary (GAD), Govt. of NCT of Delhi
12. Director General Health Services, Govt. of NCT of Delhi, Delhi-32
13. All the District Magistrates, Govt. of NCT of Delhi
14. Director, Directorate of Family Welfare, GNCT of Delhi, New Delhi
15. All MSs/Directors of all Hospitals under Govt. of NCT of Delhi
16. All Chief District Medical Officers, Govt. of NCT of Delhi



(S. Sunil)

Deputy Secretary (H&FW)